

**LYKIS LIMITED**

(FORMERLY GREENLINE TEA &amp; EXPORTS LIMITED)

Registered Office: 14, N. S. Road, Sathi Chamber, 3rd Floor, Room No. 314B, Kolkata, West Bengal – 700 001.

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**OPEN OFFER FOR ACQUISITION OF 47,85,861 (FORTY SEVEN LACS EIGHTY FIVE THOUSAND EIGHT HUNDRED & SIXTY ONE) EQUITY SHARES FROM SHAREHOLDERS OF LYKIS LIMITED ("LYKIS" OR "TARGET COMPANY" OR "TC") BY KEDIA SECURITIES PVT LTD ("ACQUIRER"/ "KSPIL") ALONG WITH MR. VIJAY KEDIA ("PAC") PURSUANT TO AND IN COMPLIANCE WITH REGULATIONS 3(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMENDED ("SEBI (SAST) REGULATIONS").**

This Advertisement ("Offer Opening Public Announcement") is being issued by Aryaman Financial Services Limited, the Manager to the Offer ("Manager"), on behalf of the Acquirer & PAC, in compliance with Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations, 2011") in respect of Open Offer ("Offer") to acquire 47,85,861 (Forty Seven Lacs Eighty Five Thousand Eight Hundred & Sixty One) Equity Shares of the face value of ₹ 10 each, constituting 26.00% of the voting capital of the Target Company on a fully diluted basis at a price of ₹ 40 (Rupees Forty Only) per fully paid-up Equity Share (the "Offer Price"). This Offer Opening Public Announcement is to be read with Public Announcement dated February 27, 2015 ("PA") along with the Detailed Public Statement ("DPS") and Addendum to the Public Announcement and Detailed Public Statement ("Addendum") published on March 09, 2015 and May 28, 2015 respectively in The Financial Express (English – All Editions), Jansatta (Hindi – All Editions), Navshakti (Marathi – Mumbai Edition) and Ek Din (Bengali – Kolkata Edition) with respect to the aforementioned Offer.

- The Offer Price is ₹ 40 (Rupees Forty Only) per fully paid-up Equity Share ("Offer Price"). The Offer price will be paid in Cash in accordance with the Regulation 9(1)(a) of the SEBI (SAST) Regulation, 2011 and subject to terms and conditions mentioned in PA, the DPS, Addendum and Letter of Offer. There has been no revision in the Offer Price.
- Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends that the Offer Price of ₹ 40 is fair and reasonable. The recommendation of IDC was published on June 03, 2015 (Wednesday) in the same newspapers where the DPS was published.
- This Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. There has been no competitive bid to this Offer.
- The Letter of Offer dated May 28, 2015 ("LoF") has been dispatched on June 01, 2015 (Monday) to all the eligible Shareholders of the Target Company whose names appeared in the Register of Members on May 25, 2015, the Identified Date.
- Please note that a copy of the Letter of Offer (including Form of Acceptance cum Acknowledgement) is also available on the website of the Securities & Exchange Board of India ("SEBI") at <http://www.sebi.gov.in>. Registered / Unregistered Shareholders, if they so desire may also apply on the Form of Acceptance downloaded from the SEBI's website. Further, in case of non-receipt / non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
  - In case of physical shares: Name, address, number of shares held, distinctive numbers, folio numbers, number of shares offered along with the documents to prove their title to such shares such as broker note, succession certificate, original share certificate / original letter of allotment and valid share transfer deeds (one per folio), duly signed by such shareholders. The details of the Acquirer should be kept blank and all other requirements for valid transfer will be preconditioned for acceptance.
  - In case of dematerialized shares: Name, address, number of shares offered, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in "Off-market" mode or counterfoil of the delivery instruction in "Off-market" mode, duly acknowledged by the Beneficial Owners Depository Participant, in favour of the Special Depository Account:

Depository Name	Central Depository Services (India) Limited (CDSL)
DP Name	BCB Brokerage Pvt. Ltd.
DP ID Number	12010400
Account Name	Lykis Limited Open Offer Operated by RTA R and D Infotech Escrow A/c
Client ID	00043104

Shareholders having their beneficiary account in National Securities Depository Limited ("NSDL") shall be required to use the inter-depository delivery instruction slip for the purpose of crediting their shares in favour of the special depository account opened with CDSL.

- In terms of Regulation 16(1) of SEBI (SAST) Regulations, 2011, the Draft Letter of Offer had been submitted to SEBI on March 16, 2015. The final observations letter from SEBI was received on May 21, 2015 in terms of Regulation 16(4) of the SEBI (SAST) Regulations, 2011 and the observations have been duly incorporated in the Letter of Offer.
- The Addendum to the Public Announcement and Detailed Public Statement was published on May 28, 2015 in the same newspapers where the DPS was published.
- There have been no other material changes in relation to the Offer, since the date of the PA, save as otherwise disclosed in the DPS and the Addendum.
- As on the date of this advertisement, there are no statutory approvals required to acquire the equity shares tendered pursuant to this Open Offer. This Open Offer is subject to all other statutory approvals that may become applicable at a later date before the completion of the Open Offer.
- Schedule of Activities:**

Major Activities	Original Schedule	Revised Schedule
Public Announcement	February 27, 2015 (Friday)	February 27, 2015 (Friday)
Publication of Detailed Public Statement	March 09, 2015 (Monday)	March 09, 2015 (Monday)
Filing of Draft Letter of Offer with SEBI	March 16, 2015 (Monday)	March 16, 2015 (Monday)
Last Date for a Competitive Bid*	March 30, 2015 (Monday)	March 30, 2015 (Monday)
Receipt of Comments from SEBI on Draft Letter of Offer	April 08, 2015 (Wednesday)	May 21, 2015 (Thursday)
Identified Date**	April 10, 2015 (Friday)	May 25, 2015 (Monday)
Addendum to the Public Announcement and Detailed Public Statement	Not Applicable	May 28, 2015 (Thursday)
Date by which Letter of Offer be posted to the Shareholder	April 20, 2015 (Monday)	June 01, 2015 (Monday)
Last Day of Revision of Offer Price / Share	April 21, 2015 (Tuesday)	June 02, 2015 (Tuesday)
Comments on the Offer by a Committee of Independent Directors constituted by the BoDs of the Target Company	April 22, 2015 (Wednesday)	June 03, 2015 (Wednesday)
Issue of advertisement announcing the schedule of activities for Open Offer, status of statutory and other approvals in newspapers	April 24, 2015 (Friday)	June 05, 2015 (Friday)
Date of Opening of the Offer	April 27, 2015 (Monday)	June 08, 2015 (Monday)
Date of Closing of the Offer	May 12, 2015 (Tuesday)	June 19, 2015 (Friday)
Date of communicating the rejection / acceptance and payment of consideration for the acquired share	May 26, 2015 (Tuesday)	July 03, 2015 (Friday)

\*There has been no competing offer in this Offer.

\*\*Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent. All Public Shareholders (registered or unregistered) who own the Shares of the Target Company are eligible to participate in the offer anytime before the Closure of the Offer.

The terms not defined herein will have the same meaning as defined in the PA, DPS, Addendum and the Letter of Offer. All other terms and conditions of the Offer shall remain unchanged.

The Acquirer (including the Directors of the Acquirer) and the PAC jointly and severally accept the responsibility for the information contained in this Offer Opening Public Announcement and also for the obligations of the Acquirer and the PAC laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof.

**THIS ANNOUNCEMENT IS ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER AND THE PAC**



**ARYAMAN FINANCIAL SERVICES LIMITED**

(CIN No.: L74899DL1994PLC059009)

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Email: [info@afsl.co.in](mailto:info@afsl.co.in); Contact Person: Mr. Deepak Biyani

Place: Mumbai

Date: June 05, 2015